The Delhi Sikh Gurdwaras (Amendment) Act, 2008

Act 6 of 2008

Keyword(s):
Sikh Gurdwaras Act
India has been recalled as the representative of Bar Council of Delhi vide Resolution by
Circulation dated 28-8-2008, which was adopted in the meeting of the Bar Council of
Delhi held on 4-9-2008 and henceforth Sh. Jagdev ceases to have any right to represent
Bar Council of Delhi in the Bar Council of India.
Since a vacancy has arisen for the post of representative to Bar Council of India from Bar
Council of Delhi, it has been decided by the Council to hold the election to fill up the
vacancy by holding the election on 22-9-2008.

Sd/-
(Rakesh Sherawat)
Hony. Secretary,
Bar Council of Delhi.

By Order,
G.P. MITTAL, Pr. Secy.

3. धारा 2 का संशोधन,—मूल अधिनियम को धारा 2 में,—
(i) खंड (c) में "संग रण्य क्षेत्र दिल्ली" शर्य के स्थान पर "संस्कृति समाज क्षेत्र दिल्ली" शर्य रखे जायें;
(ii) खंड (d) में "प्रशासक" शर्य के स्थान पर "उपराष्ट्रपति" शर्य रखे जायें;
(iii) खंड (e) के पराभूत निरबिन्दूत खंड जोड़े जायें, अतः:—
"(छ) "उपराष्ट्रपति" का अर्थ है राष्ट्रीय राजसभा क्षेत्र दिल्ली का उपराष्ट्रपति जिसे अनुकूलित 239 के अंतर्गत राष्ट्रपति द्वारा पुनःप्रदान किया गया है तथा सर्विक्षण के अनुकूलित 239 कक्ष के अंतर्गत यथा पदनिर्मित किया गया है");
(iv) खंड (f) में "प्रशासक", शर्य के स्थान पर "उपराष्ट्रपति" शर्य रखे जायें;

4. धारा 3 का संशोधन,—मूल अधिनियम को धारा 3 की उप-धारा (1) में "प्रशासक" शर्य के स्थान पर "उपराष्ट्रपति" शर्य रखे जायें।

5. धारा 13 का संशोधन,—मूल अधिनियम को धारा 13 की उप-धारा (1) में "प्रशासक" शर्य के स्थान पर "उपराष्ट्रपति" शर्य रखे जायें।

6. धारा 16 का संशोधन,—मूल अधिनियम को धारा 16 में—
(i) उप-धारा (5) में "एक वर्ष पश्चात पंथ एवं परम्परा" के लिये युवा जुनाल के लिये युवा होगा।
(ii) उप-धारा (5) में "युवा को इसके इतिहास जुनाल" शर्य के स्थान पर "युवा की इतिहास जुनाल" शर्य रखे जायें।

7. धारा 31 का संशोधन,—मूल अधिनियम को धारा 31 में "प्रशासक" शर्य के स्थान पर "उपराष्ट्रपति" शर्य रखे जायें।

8. धारा 39 का संशोधन,—मूल अधिनियम को धारा 39 में "प्रशासक" शर्य के स्थान पर "उपराष्ट्रपति" शर्य रखे जायें।"
An Act further to amend the Delhi Sikh Gurudwaras Act, 1971.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-ninth Year of the Republic of India as follows:

1. Short title, extent and commencement.—(1) This Act may be called the Delhi Sikh Gurudwaras (Amendment) Act, 2008.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force with immediate effect.

2. Amendment of Section 1.—In the Delhi Sikh Gurudwaras Act, 1971 (82 of 1971) (hereinafter referred to as "the principal Act"), in Section 1, in sub-section (2), for the words "National Capital Territory of Delhi", the words "National Capital Territory of Delhi" shall be substituted.

3. Amendment of Section 2.—In the principal Act, in Section 2,—

(i) in clause (d), for the words "Union Territory of Delhi", the words "National Capital Territory of Delhi" shall be substituted;

(ii) in clause (e), for the word "Administrator", the words "Lieutenant Governor" shall be substituted;

(iii) after clause (g), the following clause shall be inserted, namely:

"(gg) "Lieutenant Governor" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239 A.A of the Constitution;"

(iv) in clause (m), for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

4. Amendment of Section 3.—In the principal Act, in Section 3, in sub-section (1), for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

5. Amendment of Section 13.—In the principal Act, in Section 13, in sub-section (1), for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

6. Amendment of Section 16.—In the principal Act, in Section 16,—

(i) in sub-section (5), for the words "one year but shall be eligible for re-election for one more term only" occurring at the end, the words "two years but shall be eligible for re-election for the subsequent term also:" shall be substituted;

(ii) in sub-section (6), for the words "or any subsequent annual election", the words "or the subsequent biennial election" shall be substituted.

7. Amendment of Section 31.—In the principal Act, in Section 31, for the word "Administrator", the words "Lieutenant Governor" shall be substituted.

8. Amendment of Section 39.—In the principal Act, in Section 39, for the word "Administrator", wherever it occurs, the words "Lieutenant Governor" shall be substituted.

SAVITA RAO, Jt. Secy (Law)